

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
PARAKKOTT INVESTMENTS INDIA PRIVATE LIMITED OPERATING IN
FINANCIAL INTER-MEDIATION AT MUMBAI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Parakkott Investments India Private Limited PAN: AAACP5669F CIN: U67190MH2008PTC179535
2.	Address of the registered office	C-206, Ghatkopar Industrial Estate, L.B.S. Marg, Near Anacin Company, Ghatkopar (West), Mumbai City, Mumbai, Maharashtra, India, 400086
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Delhi and Mumbai
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue of CD was INR 10.34 Lacs as per Audited financial Statement for F.Y. 2021-22
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at Process E-mail id: cirp.parakkott@gmail.com and capiyushj@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at Process E-mail id: cirp.parakkott@gmail.com and capiyushj@gmail.com
10.	Last date for receipt of expression of interest	3 rd January 2024
11.	Date of issue of provisional list of prospective resolution applicants	10 th January 2024
12.	Last date for submission of objections to provisional list	15 th January 2024
13.	Date of issue of final list of prospective resolution applicants	25 th January 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30 th January 2024
15.	Last date for submission of resolution plans	29 th February 2024



16.	Process email id to submit Expression of Interest	cirp.parakkott@gmail.com
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Piyush Kisanlal Jani
Resolution Professional

For Parakkott Investments India Private Limited
Reg No. IBBI/PA-001/IP-P01439/2018-2019/12164

AFA No.: AA1/12164/02/051124/106234

AFA Validity Date: 05/11/2024

Address: Om Ashray, New Laxminagar, Behind
Mazar Ring Road, Gondia, Maharashtra, 441614

Email ID: capiyushj@gmail.com

Date: 16/12/2023

Place: Mumbai

FINANCIAL EXPRESS

WEST CENTRAL RAILWAY
CORRIGENDUM-01
Dated: 13.12.2023
In E-tender No. CPM-GSU-JBP-EPC1-2023, dated: 08.12.2023, invited by Chief Project Manager, Gati Shakti Unit, West Central Railway, Jabalpur following amendment is being carried out. **Published as:** Opening date & time of tender: 16:00 hrs. on 05.01.2024. **Amended as:** Date and time of opening of tender: At 16:00 Hrs(IST) on 01.02.2024. Complete information of Tender available on website <https://ireps.gov.in> and remain unchanged.
DY.CE., GSU, WCR, Jabalpur

IN THE COURT OF THE 1st ADDITIONAL DISTRICT MUNSIF OF COIMBATORE
O.S.No. 248 OF 2023
Mrs. Susila Radhakrishnan ... Plaintiff
vs
Mr. Samarjit Neog
S/o. Durga Prasad Neog,
Gakulham BPLL Staff Colony,
Goreganj East,
Mumbai - 3. ... Defendant

NOTICE
Please take notice that the Plaintiff above named have filed in O.S. No. 248/2023 against you on the file of the 1st Additional District Munsif of Coimbatore - 641 018 in Tamil Nadu. The matter stands posted on 22.02.2024 for your appearance. Unless you appear before the 1st Additional District Munsif of Coimbatore on 22.02.2024 at 10.00 a.m., appropriate orders may be passed in your absence.
K.P. Thangaraj, B.A., B.L.,
Advocate, Coimbatore, Tamilnadu

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4 (1) of the Companies (Authorised to Register) Rules, 2014)
1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 That Gulabdas & Co., a Partnership Firm a business entity may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Private Company Limited by Shares.
2. The Principal objects of the proposed Private Limited Company are as follows:- Exporters, Importers and Dealers of textile piece Goods and/or Commission agents.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 3-C, Benefice Business House, Mathuradas Mill Compound, N.M. Joshi Marg, Lower Parel (w), Mumbai - 400013.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pincode-122050, within twenty one days from the date of publication of this notice, with a copy to the Partnership Firm at its Registered Office.
Dated this 16th Day of December, 2023.
Name(s) of Applicant
1. Sanjay Vinodchandra Bhagat
2. Prithvi Sanjay Bhagat
3. Shruti Sanjay Bhagat

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4 (1) of the Companies (Authorised to Register) Rules, 2014)
1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 That **ALENA LIFESCIENCES LLP**, a Limited Liability Partnership (LLP) a business entity may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Private Company Limited by Shares.
2. The Principal objects of the proposed Private Limited Company are as follows:- To Deal in Distribution and Third Party Manufacturing of Pharmaceutical Tablets, Capsules, Syrups, Injectables, Soaps, Ointments, Sachets, Medical Devices and Instruments.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 1102 Kailas Corporate Lounge Prem. CHS. LTD. Veer Savarkar Marg, Vikrol Parkside, Vikrol West, Mumbai - 400079.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pincode-122050, within twenty one days from the date of publication of this notice, with a copy to the LLP at its Registered Office.
Dated this 16th Day of December, 2023.
Name(s) of Applicant
1. Deepak Radheshyam Mittal
2. Suvaan Deepak Mittal

CESEC LIMITED
NOTICE INVITING E-TENDER
Two e-tenders (Non-Solar and Solar) are invited by Executive Director, Power Marketing, CESC Ltd having registered office at CESC House, Chowringhee Square, Kolkata-700001 for purchase of Renewable power on Short Term basis from April, 2024 to March, 2025 as per Ministry of Power (MOP), GOI guidelines dated 30.03.2016 and amendments thereof on 26.07.2023. Request for Proposal (RFP) is available on www.mstcecommerce.com and www.cesc.co.in. The bids are to be submitted electronically through DEEP Portal of MSTC.

GLOBAL INVITATION
EXPRESSION OF INTEREST (EOI)
FOR OPERATION, MANAGEMENT AND MAINTENANCE OF CRUISE TERMINAL AT VISAKHAPATNAM PORT AUTHORITY
Visakhapatnam Port Authority desires to select operator for Operation, Management and Maintenance of International Cruise Terminal at Visakhapatnam Port and invites Expression of Interest (EOI) from eligible national or international entities. The interested parties are requested to visit CPP portal (<https://etenders.gov.in/procure/app>) and Visakhapatnam Port Authority website (<https://vpt.shipping.gov.in>) under Civil Engineering Tenders for the detailed EOI. Interested applicants shall send their EOI with all the required information requested in Annexure-I, on or before 19.12.2023 up to 16.00 hrs by electronic mail to the Chief Engineer (i/c), Visakhapatnam Port Authority, Email: m.hariya@vpt.shipping.gov.in or ac.vikash@vpt.shipping.gov.in with the subject mentioned as "Expression of Interest for Operation, Management and Maintenance of Cruise Terminal at Visakhapatnam Port Authority" or can also submit through CPP portal. Pre-EOI Conference & Terminal visit: 08.12.2023; Last date & time for EOI submission: 19.12.2023. Interested parties may contact concerned officer on Telephone at 0891-2873332. **-SECRETARY**

FORM G
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR PARAKKOTT INVESTMENTS INDIA PRIVATE LIMITED OPERATING IN FINANCIAL INTER-MEDIATION AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/ LLP No. Parakkott Investments India Private Limited PAN: AAECPE669F CIN: U67190MH2008PTC179535
2. Address of the registered office C-206, Ghatkoti Industrial Estate, L.B.S. Marg, Near Anand Company, Ghatkoti (West), Mumbai City, Mumbai, Maharashtra, India, 400086 Not Available
3. URL of website Not Available
4. Details of place where majority of fixed assets are located Delhi and Mumbai
5. Installed capacity of main products/ services Not Applicable
6. Quantity and value of main products/ services sold in last financial year Total Revenue of CD was INR 10.34 Lacs as per Audited financial Statement for F.Y. 2021-22
7. Number of employees/ workmen Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: All documents can be obtained by sending email at Process E-mail id: cirp.parakkott@gmail.com and capiyush@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: E-mail id: cirp.parakkott@gmail.com and capiyush@gmail.com
10. Last date for receipt of expression of interest 3rd January 2024
11. Date of issue of provisional list of prospective resolution applicants 10th January 2024
12. Last date for submission of objections to provisional list 15th January 2024
13. Date of issue of final list of prospective resolution applicants 25th January 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 30th January 2024
15. Last date for submission of resolution plans 29th February 2024
16. Process email id to submit Expression of interest cirp.parakkott@gmail.com
Date: 16/12/2023
Place: Mumbai
Piyush Kisanlal Jani
Resolution Professional
For Parakkott Investments India Private Limited
Reg. No. IBB/IPA-001/IP-P01439/2018-2019/12164
AFA No: AA1/12164/02/051124/106234
AFA Validity Date: 05/11/2024
Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614
Email ID: capiyush@gmail.com

Encore Asset Reconstruction Company Private Limited (Encore ARC)
acting in its capacity as the Trustee of EARC-Bank-029-Trust
Encore ARC Corporate Office Address: 5th Floor, Plot No. 137, Sector 44, Gurugram 122002 Haryana
PUBLIC NOTICE FOR E-AUCTION
e-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002 ("Rules")
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable properties mortgaged/charged to Manappuram Home Finance Ltd. to secure the outstanding dues in the loan accounts since assigned to Encore ARC (Secured Creditor) acting in its capacity as the Trustee of EARC-Bank-029-Trust, the possession of which has been taken by the Authorised Officer of Manappuram Home Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 15-01-2024 at 11 AM, for recovery of outstanding dues of Rs.43,62,111,661/- (Forty-Three Lakh Sixty Two Thousand One Hundred Eleven and Sixty Six Paise only) as on 04.12.2023 together with further interest from 05.12.2023 at contractual rate till recovery and other expenses, costs, charges etc due to the Encore ARC (Secured Creditor), from Borrowers and Guarantors viz. NARENDRA SUNDERLAL GUPTA, NAVIN NARENDRA GUPTA, MAMTA NARENDRA GUPTA and SANJAY GUPTA.
Encore ARC reserves right to adjust / set off the surplus if any to the above noted account out of the sale proceeds of mortgaged properties by exercising general lien / set off.
The description of the mortgaged immovable property, the details of Reserve Price for the Secured Assets, the Earnest Money Deposit, and Minimum Increment Amount in Bidding Process are as under:

Item Sr No.	Name of Account	Description of Property	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)	Minimum Increment Amount in Bidding Process (In Rs.)
1.	Narendra Sunderlal Gupta	Flat No 303 and 304 3rd Floor, Shree Ekveeraprasad, Mandha Titwala, Thane Maharashtra Pincode-421605	20,02,000/- (Rupees Twenty Lakhs and Two Thousand only)	2,00,200/- (Rupees Two Lakhs and Two Hundred only)	70,000/- (Rupees Seventy Thousand only)

Date of Inspection of Secured Assets: 26-12-2023 between 10:00 AM to 3:00 PM
Last Date of Submission of online Bid: Before 3:00 PM on 14-01-2024
Date & Time of e-Auction: 15-01-2024 at 11:00 AM to 1:00 PM with unlimited extensions of 5 minutes each as per Terms & Conditions mentioned below. Auction Website: <https://bankauections.com>
In case the e-Auction date is declared public holiday then the date will be automatically extended to the very next working day.
Since Encore ARC is acting in its capacity as Trustee of EARC-Bank-029-Trust only, any reference of its name in this Public Notice should be construed accordingly.
For detailed terms and conditions of the sale, please refer to the link provided in Encore ARC's website i.e. <https://www.encorearc.com> and <https://bankauections.com>.
Interested bidders may contact Authorised officer Mr. S. Sabari Sundar on Mobile 79049 18124, Mr Jayaram Patil on Mobile No. 0897152422 for any further information / query.
Sd/-
S. Sabari Sundar, Authorised Officer
Encore Asset Reconstruction Company Pvt Ltd
Date: 15.12.2023
Place: Chennai

National Financial Reporting Authority
7th-8th Floor, Hindustan Times House, 18-20 K.G. Marg, New Delhi-110 001
NFRA, vide Vacancy Circulars dated 23.11.2023, invites applications from officers of All India or Central Civil Services/ officers of State Government & Union Territory Governments/ Officers of RBI/ Public Sector Banks/ Government Financial Institutions/ Regulatory Bodies/ Public Sector Undertakings/ Autonomous and Statutory Bodies/ Other Government Institutions for appointment in NFRA on the following posts :
i. Chief General Manager - (02 Posts)
ii. General Manager - (03 Posts)
iii. Deputy General Manager - (02 Posts)
iv. Assistant General Manager - (01 Posts)
v. Manager - (02 Posts)
vi. Assistant Manager - (01 Post)
on deputation/ short-term contract basis as applicable as per details given on its web site : www.nfra.gov.in. Interested and eligible officers may apply accordingly in stipulated format through proper channel on or before 60 days from date of publication of this advertisement in Employment News.
cbc 07122/12/0001/2324

RAY GLOBAL CONSUMER TRADING LIMITED
(CIN: U74999MH2018PLC316376)
Registered Office: Pokhara Road No. 1, Jekegram, Near Cadbury Junction, Thane - 400606
E-mail: rayglobal@raymond.in Tel. No: 022 - 40367000
NOTICE
NOTICE is hereby given that the Extraordinary General Meeting ("EGM") of the Company will be held on Tuesday, January 9, 2024 at 11:30 A.M. IST through two-way Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility to transact the business as set out in the Notice of EGM dated December 1, 2023.
Pursuant to General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 General Circular No. 02/2021 dated January 13, 2021, General Circular No. 19/2021 dated December 8, 2021, General Circular No. 21/2021 dated December 14, 2021 and General Circular No. 2/2022 dated May 5, 2022, General Circular No. 10/2022 and 11/2022 dated December 28, 2022 and General Circular 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "Circulars"), the Company is permitted to hold the EGM through VCOAVM, without the physical presence of the Members at a common venue. In compliance with the Circulars, the EGM of the Company is being held through VCOAVM only.
In compliance with the Circulars, the Notice of the EGM has been sent only through electronic mode to those Members whose e-mail addresses are registered with the Company/National Securities Depository Limited and Central Depository Services (India) Limited ("the Depositories"). The Notice of EGM is also available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The Company has engaged NSDL for providing facility for voting through remote e-voting, for participation in the EGM through VCOAVM and e-voting during the EGM.
In compliance with provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and Secretarial Standard-2 on General Meetings issued by The Institute of Company Secretaries of India:
a) The Company is providing remote e-voting facility to its Members to cast their vote by electronic means on the Resolution set out in the Notice of the EGM dated December 1, 2023.
b) Day, Date and time of commencement : Friday, January 5, 2024 at 10.00 a.m. (IST) of remote e-voting
c) Day, Date and time of end of remote e-voting : Monday, January 8, 2024 at 5.00 p.m. (IST) of remote e-voting
d) Cut-off Date : Tuesday, January 2, 2024
e) Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of EGM Notice, holds shares as on the Cut-off Date i.e. January 2, 2024 should follow the instructions for e-voting as mentioned in the EGM Notice.
f) The Members who will be attending the EGM through VCOAVM and who have not cast their vote through remote e-voting shall be able to exercise their voting rights through e-voting system at the EGM.
g) The Members are requested to note that:
i. Remote e-voting module shall be disabled by NSDL for voting after 5.00 p.m. on Monday, January 8, 2024;
ii. The Members who have already cast their vote through remote e-voting may attend the EGM but shall NOT be entitled to cast their vote again; and
iii. Members holding shares in physical or in dematerialized form as on January 2, 2024, shall be entitled to vote.
Members will have an opportunity to cast their vote remotely or during the EGM on the business as set forth in the Notice of the EGM through the electronic voting system. The manner of voting remotely or during the EGM for Members holding shares in dematerialized mode, physical mode and who have not registered their e-mail addresses has been provided in the Notice convening the EGM. Instructions for attending the EGM through VCOAVM are also provided in the Notice of EGM.
Members holding shares in physical mode who have not registered their e-mail addresses with the Company/KFIn Technologies Limited/Depositories, they may do so by sending a duly signed request letter to KFIn Technologies Limited providing Folio No. and Name of the Shareholder at (UNIT: Ray Global Consumer Trading Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032. Tel: 040-67162222, e-mail: enward.ns@kfintech.com. Members holding shares in demat mode are requested to contact the Depository Participant ("DP") and register the e-mail address in the demat account as per the process followed and advised by the DP. For any query relating to attending the EGM through VCOAVM or e-voting before / during the EGM, Members may write to / contact : Ms. Pallavi Mhatre, Senior Manager - NSDL, Contact Number: 022-4886 7000 / 022-24997000 or e-mail: evoting@nsdl.co.in or Ray Global Consumer Trading Limited, Pokhara Road No.1, Jekegram, Near Cadbury Junction, Thane (West) - 400 606, Tel. No.022-40367000 or e-mail : rayglobal@raymond.in.
The Company has appointed Mr. Dinesh Deora or in his absence Mr. T.B Kaushik, Partners at DM & Associates Company Secretaries LLP as the Scrutinizer for overseeing/conducting the voting process in a fair and transparent manner.
The result of the e-voting / voting at EGM shall be declared within two days of the passing of the Resolution at the EGM. The Results declared, along with the Scrutinizer's Report, shall be displayed at the Registered Office of the Company and also be placed on the website of NSDL.
By Order of the Board
For RAY GLOBAL CONSUMER TRADING LIMITED
Sd/-
ARUN AGARWAL
DIRECTOR
DIN: 00194010

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE
Notice is hereby given that the share certificate(s) no(s) 11605282, 53432824, 53432825, 62612190 for 160 shares bearing distinctive no(s) 209718822 - 209718861, 1250398955 - 1250398964, 1250398965 - 1250398994, 2218878743 - 2218878822 standing in the name(s) of PATAL JALAN in the books of M/s RELIANCE INDUSTRIES LIMITED, has/have been lost/ misplaced/destroyed and the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof, any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz KFin Technologies Private Limited, Selenium Tower B, Plot no: 31 & 32 Gachibowli, Financial District, Nanakramguda, Hyderabad-500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.
Name(s) of the Claimant(s)
(PATAL SONTHALIA)
Date : 16th Dec 2023
Place: Mumbai

For Advertising in TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.: 9029012015
Landline No.: 67440215

Kothari Petrochemicals Limited
Regd. Office: "Kothari Buildings" 115, Mahatma Gandhi Salai, Nungambakkam, Chennai - 600 034.
CIN:L11101TN1989PLC017347
Phone No.044-35225527/35225528
E-mail: secedept@hckgroup.com Website: www.kotharipectrochemicals.com

NOTICE
(FOR ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)
Sub: Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)
Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the dividend declaration year 2016-17 and the same has remained unclaimed for a period of seven consecutive years.
Pursuant to the provisions of section 124(6) of the Companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remained unclaimed by the shareholders for the past seven consecutive years, are mandated to be transferred by the Company to the Demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since the dividend declaration year 2016-17 are liable to be transferred to IEPF.
In this regard, individual notices and reminders have already been sent to all the concerned shareholders at their latest address available with the Company and the details of such shareholders have also been displayed on the website of the Company i.e. www.kotharipectrochemicals.com.
All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **March 20, 2024** by making an application to the Company in writing. Any claim made after the above-mentioned date shall not be considered valid and will not be taken on record.
Please also note that no claim shall lie against the Company or its Registrar and Share Transfer Agent in respect of individual amount, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.
For further information / clarification on the subject matter, you may contact the undersigned by sending an e-mail at secedept@hckgroup.com or reach our Registrar and Share Transfer Agent(s), whose address and contact details are given below.
M/s. Cameo Corporate Services Limited, Unit : Kothari Petrochemicals Limited, Subramanian Building, 5th Floor, No. 1, Club House Road, Chennai - 600 002, Phone: 044-40020700 / 40020784 & 40020723, e-mail : investor@cameoindia.com.
for Kothari Petrochemicals Limited
K. Priya
Company Secretary
Place : Chennai
Date : 15.12.2023

EQUITAS SMALL FINANCE BANK LTD.
(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002. 044-42995000, 044-42995050
DEMAND NOTICE
NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002
NOTICE is hereby given that the following borrower/s have availed loan from Equitas Small Finance Bank Ltd (ESFB). The said borrower/s had/have failed to pay instalments and their loan account has been classified as Non-Performing Asset as per the guidelines issued by RBI. The details of the secured immovable property/ies, loan and the amounts outstanding as on date payable by the borrower/s are mentioned below. The borrower(s) and the public in general are informed that the undersigned being the Authorized Officer, the secured creditor has initiated action against the following borrower(s) under the provisions of the SARFAESI Act, 2002 and not to deal with the said property, on failure to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same.

Name of the Borrower(s) / Guarantor(s) (Name of The Branch)	Demand Notice Date and Amount	Description of Secured Asset (Immovable Property)
Loan / Facility Account No's. 700000733275/ EMFMUMBA0024731 & 700000613164/ ELPMUMBA0024732.	23/11/2023 & Rs.20,50,137/- (Rupees Twenty Lakhs Fifty Thousand One Hundred Thirty Seven only) due as on 21.11.2023 & NPA on 08/11/2023	RESIDENTIAL PROPERTY OWNED BY MR. DILIP NATHU AMBAVALE S/O MR. NATHU SAHADEO AMBAVALE & MRS. SANDHYA DILIP AMBAVALE W/O MR. DILIP NATHU AMBAVALE All that pieces and parcels of residential property bearing Flat No.503, 5th Floor, Building No. B-2, Admeasuring carpet area 340 sq. ft. in the building known as "Krishna" and in the Complex "Shree Shakti Destiny" and in the society "Krishna Kaveri Co-Op. Hou. Soc. Ltd." Survey No. 235 & 236/1, situated at Village-Dawale, Ta. & Dist.-Thane and within the limits of Thane Municipal Corporation, Thane. Four corners of said property:- North : Open Space, South : Kiyam Residency, East : Narhari Developers, West: Kaveri Building

Sd/-
Authorised Officer (Legal Department)
Equitas Small Finance Bank Ltd.
Place : Maharashtra
Date : 16-12-2023

EQUITAS SMALL FINANCE BANK LTD.
(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office: 4th Floor, Phase II, Spencer Plaza, 769, Anna Salai, Chennai, Tamil Nadu 600002
POSSESSION NOTICE
(Rule 8(1) of the Security Interest Enforcement Rules, 2002), (For Immovable Property)
Whereas the undersigned being the Authorized Officer of Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of Equitas Small Finance Bank Limited and further interest and other charges thereon." The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

Name of the Borrower(s) / Co-Borrower(s)/Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
Loan/Facility Account No's EMFMUMBA0026086/ 7000000736156 & ELPMUMBA0026087 / 700000616086	Schedule of the Security (s): Residential Property Owned By- Mr. Sachin Pandharinath Kutake S/o Mr.Pandharinath & Mrs. Alka Pandharinath Kutake W/o Mr. Pandharinath Kutake All the pieces and parcel of residential property bearing Flat No. 002, Ground Floor, Building No. 6-T, "SHUBH VASTU" constructed on situated at Plot No. 6, S. No. / Gut No. 122, 123, 124, 125, 126, 127, 128, 131, 134, 140, 143A, 143B, 144, 146A, 146B, 147, Village-Khatival, Tal- Shahapur, District Thane. Four corners of said property:- North : Nasik Highway, South : Mountain, East : Open, West: Plot No. 5	05/07/2023 Rs.27,42,789/- (Rupees Twenty Seven Lacs Forty Two Thousand Eighty Nine only) due as on 26.06.2023 and interest thereon form 27.06.2023	12.12.2023 Symbolic Possession
Facility Account No. 700000598376/ ELPMUMBA0020413	Schedule of the Security (s): Residential Property Owned By- Mr. Vinod Govind Shellar S/o Sh.Govind Shellar & Mr. Govind Tulisram Shellar S/o Sh.Tulisram Shellar All that pieces and parcels of residential property bearing Flat No. 101, on the 1st floor, admn. 732 sq. ft, carpet area equivalent to 878 sq. ft, built up area, in building known as "Flower Residency" the construction work of which is in progress at the part Plot No. 672 of sheet No. 61, bearing CTS No. 24533, situated near Block No. A-102, assessed by Ulhasnagar municipal corporation under Khata No. 39D00860300, Sr. No. 39/2150, Ward No. 39, Samita Nagar, Ulhasnagar-4, Dist- Thane. Four corners of said property:- North: Passage and Block No. A-102, South : Residential Premises, East: Back side of buildings and residential rooms, West: Main entrance of building and main road	24/08/2023 Rs. 25,62,263/- (Rupees Twenty Five Lacs Sixty Two Thousand Two Hundred Sixty Three only) due as on 22.08.2023 and interest thereon form 23.08.2023	12.12.2023 Symbolic Possession

Place : Thane
Date : 16-12-2023
Authorised Officer
Equitas Small Finance Bank Ltd.

Rajkot Nagarik Sahakari Bank Ltd.
R.O. & H.O.: 'Arvindbhai Maniar Nagarik Sevalay', 150' Ring Road, Near Ralya Circle, Rajkot, Ph. 2555555
Public Notice
The undersigned being the authorized officer of the Rajkot Nagarik Sahakari Bank Ltd., H.O. Rajkot under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Section 13(2) and in exercise of powers conferred under the Security Interest (Enforcement) Rules, 2002 issued a demand notices by Regd.A.D.Post to the following borrower and his Guarantors calling upon them to repay the amount mentioned in the notice with due interest thereon within 60 days from the date of receipt of the said notice. However for the reason whatsoever, certain notices are returned undelivered. Therefore this public notice is given to the following Borrower and his Guarantors advising them to repay the dues of the banks with due interest thereon within 60 Days from the date of this notice and if they will fail to repay the same, the bank will take further actions including taking possession of the securitized properties mentioned in this notice, as per the provisions of above acts.

Branch Name	Nature of Facility & Loan Account No.	Borrower Name and Address	Guarantor's Name and Address	N.P.A. Date & Interest Rate	Outstanding Amount Rs.
Kalbadevi Branch	LAND AND BUILDING LOAN 52/141/6/370 (SEC/4480)	Borrowers -> Choudhari Lalit Nemaram, Flat No. 101, Wing-F, Raya Greens, Prithvi-3, Palghar (W) Mumbai - 401404 (Maharashtra) Choudhari Lalit Nemaram, Ashapura Super Market, Shop No.10, Prithvi Complex, B-Wing, Raja Residency, Palghar (W) Mumbai - 401404 (Maharashtra) Choudhari Lalit Nemaram, Flat No. 104, 1st Floor, Wing-B, Building No.-14, Shree Sai Woods Apartment, New Satpadi Road, Shiraon, Palghar (W), Mumbai - 401404 (Maharashtra)	(1) Choudhari Jitaram Raingram, Nest Residency Building No.7, Flat No.204, Mahima Manor Road, At Post Tembhode, Palgha, Mumbai - 401404 (Maharashtra) Choudhari Jitaram Raingram, Jay Bhavani Kirana Store, Near Mali Garage, Durgi Pada, Manor Road, Mumbai - 401404 (Maharashtra) (2) Choudhari Nemaram Dugaramji, Survey No.37, Sairam Colony, Chinchwadi Nagar, Chinchwad, Pune - 411033 (Maharashtra) Choudhari Nemaram Dugaramji, Flat No.101 Wing F, Raya Green, Prithvi Complex-3, New Satpadi Road, Village Shiraon, Tal. & Dist. Palghar, Mumbai - 401404 (Maharashtra) Choudhari Nemaram Dugaramji, Flat No.204 "C" Wing, "Raya Greens", Prithvi Complex, Shiraon Tal. & Dist. Palghar, Mumbai - 401404 (Maharashtra) Choudhari Nemaram Dugaramji, Shop No.10, Ground Floor, B-Wing, Building No.8, Prithvi Complex, Shiraon Tal. & Dist. Palghar, Mumbai - 401404 (Maharashtra)	31/08/2023 PLR-3.95% (9.80%)	(As on 31/08/2023) Principal : 18,09,222-00 Interest : 30,373-00 Charges : 00-00 Total Amount : 18,39,395-00

All that Peace and Parcel of Flat bearing No.-104, admeasuring area i.e.338-20 Sq. feet Carpet area & Adjoining 26-00 Sq. Feet Balcony area on first floor, B-Wing, Building No.14 in the Building known as "SHREE SAI WOODS" Chuna, Handi, New Satpadi Road, Palghar(West) situated at Village-Shiraon, Taluka & Dist. Palghar, Maharashtra in the Registration district and Sub district of Palghar as within local limits of Grampanchayat, lands admeasuring 2073-28 Sq. Mtrs of thereabouts of Village-Shiraon Revenue Survey No.662, 738, 743, 744, 745, 746, 747, 748, 749, 750, 752, 753, 846, 847, 849, 848/ 1, 848/2, 848/3 and Gut No. 742 & 751 acquired vide Reg. No. PLR-137-2021 on Dated.06/01/2021 in the Name of Choudhari Lalit Nemaram.
Dt. 15-12-2023, Rajkot
Authorized Officer, Rajkot Nagarik Sahakari Bank Ltd., H.O., Recovery Department, Rajkot.

